

ITEM NO.7

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.11481-11485/2023

[Arising out of impugned final judgment and order dated 08-01-2020 in CRLA No.403/2018, CRLA No.7700/2017, CRLA No.7775/2017, CRLA No. 506/2017 and CRLA No.7772/2017 passed by the High Court of Judicature at Allahabad]

SHOKEEN

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondents

(with I.A. No.172306/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No. 172307/2023-EXEMPTION FROM FILING O.T.)

Date : 12-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Yusuf, AOR
Mr. Amit Arora, Adv.
Mr. Amarjeet Singh Girsra, Adv.
Ms. Ritu Solanki, Adv.
Mr. Amit Sharma, Adv.
Mr. Jatin Sharma, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Dr. Vijendra Singh, AOR
Ms. Apurva Mahndiyan, Adv.

Mr. S. R. singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Mangal Prasad, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Anurag Singh, Adv.
Mr. Ajay Yadav, Adv.
Ms. Radha Rajput, Adv.
Mr. Mitr Rao, Adv.
Mr. Ankur Yadav, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Leave granted.
2. List the criminal appeals in the week commencing 10th February, 2025.
3. Records of the trial court be called for in the meantime. Parties shall be provided with soft copies of the records, once the same are received.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)